GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4051
ANSWERED ON:03.12.2010
NATIONAL CRIMINAL INJURIES RELIEF AND REHABILITATION BOARDS
Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Gowda Shri D.B. Chandre;Jeyadural Shri S. R.;Yadav Shri Dharmendra

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Union Government proposes to set up the National Criminal Injuries Relief and Rehabilitation Boards and urged States to establish such Boards at State levels;
- (b) if so, the status of the aforesaid proposal;
- (c) whether any time limit has been fixed for setting up the Boards;
- (d) if so, the details thereof; and
- (e) the powers likely to be enjoyed upon by Boards?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) to (d): The Hon'ble Supreme Court in Delhi Domestic Working Women's Forum Vs. Union of India & Ors. in Writ Petition (Crl) No.362/93, while outlining the broad parameters for extending assistance to the victims of rape, indicated the necessity of setting up of a Criminal Injuries Compensation Board. The Government has formulated a scheme, 'Financial Assistance and Support Services to Victims of Rape: A Scheme for Restorative Justice' which envisages setting up of Criminal Injuries Relief and Rehabilitation Boards at National, State and District level. The scheme has not received the required approval.
- (e): The District Boards will implement the scheme. The State Boards will be responsible for coordinating and monitoring the functions of the District Boards in the States and entertain appeals against their decisions. The National Board shall administer the scheme besides monitoring and coordinating the functions of State Boards.